

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A. NO.73 OF 2000.

Thursday this the 20th day of January 2000.

CORAM:

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

HON'BLE MR. J.L. NEGI, ADMINISTRATIVE MEMBER

S. Ravikumar,
Divisional Forest Officer,
Ranni, Pathanamthitta District. Applicant
(By Advocate Shri N. Nanadakumara Menon)

Vs.

1. State of Kerala - represented by the Chief Secretary, Government of Kerala, Secretariat, Trivandrum.
2. The Union of India, represented by the Secretary to Government, Ministry of Environment and Forest, Government Secretariat, New Delhi. Respondents
(By Advocate Shri C.A. Joy, G.P. (R.1)
(By Advocate Shri Satyanathan, ACGSC (R.2)

The application having been heard on 20th January 2000
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The grievance of the applicant is that though he was appointed in the Indian Forest Service by promotion on 28.2.1995 in accordance with the provisions under Rule 8(1) of the Indian Forest Service (Recruitment) Rules 1966 read with Regulation 9(1) of the Indian Forest Service (Appointment by Promotion) Regulations, 1966 as year of allotment in 1998, he has not so far been granted placement in the Junior Administrative Grade. He made several representations to the first respondent. He made a representation (A-3) on 11.9.98 to the first respondent, which has not so far been considered and disposed of. Therefore the applicant has filed this application praying

that the first respondent be directed to grant the applicant Junior Administrative Grade in the scale of Rs. 12000-375-16500 in the Indian Forest Service with effect from 1997.

2. When the O.A. came up for hearing the learned counsel of the parties state that the application can be disposed of directing the Ist respondent to consider A3 representation made by the applicant in accordance with the rules and instructions on the subject and to give him an appropriate reply within a reasonable time.

3. In the light of the above submission made by the learned counsel on both sides the application is disposed of directing the first respondent to consider A1 representation made by the applicant in accordance with the rules and instructions on the subject and to give the applicant an appropriate reply within a period of two months from the date of receipt of a copy of this order. No costs.

Dated the 20th January 2000.

J.L. Negi
J.L. NEGI
ADMINISTRATIVE MEMBER

A.V. Haridasan
A.V. HARIDASAN
VICE CHAIRMAN

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List of Annexures referred to in the order:

Annexure A3: True copy of representation dated 11.9.1998 submitted by the applicant before the Ist respondent.

Annexure A1: True copy of Notification F.No.17013/89/IFS-II dated 1.3.1995 issued by the 2nd respondent.